

Clause 4—Amendment of Section 18

Clause 4 not adopted." (17)

(ii) "In accordance with the provisions of sub-rules (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the President's Emoluments and Pension (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 13th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1993."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of

Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1993, agreed without any amendment to the Inland Waterways Authority of India (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th December, 1993."

13.39 hrs.

PRESS COUNCIL (AMENDMENT)
BILL

As Passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Press Council (Amendment) Bill, 1993 as passed by Rajya Sabha on the 21st December, 1993.

13.39 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by